GOVERNMENT OF INDIA MINISTRY OF RURAL DEVELOPMENT DEPARTMENT OF RURAL DEVELOPMENT

RAJYA SABHA UNSTARRED QUESTION NO. 1589 TO BE ANSWERED ON 12/12/2025

PENDING DUES UNDER MGNREGS

1589 Shri Prakash Chik Baraik:

Will the Minister of Rural Development be pleased to state:

- (a) whether it is a fact that the pending dues under the MGNREGS scheme amounts to more than one-fourth (27.6 per cent) of the budget for the scheme, for current financial year;
- (b) the State-wise details of pending funds under wage component; and
- (c) the State-wise details of pending funds under material components to the workers?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI KAMLESH PASWAN)

(a): As on 05.12.2025, pending dues under Mahatma Gandhi National Rural Employment Guarantee Scheme (Mahatma Gandhi NREGS) stand at Rs. 9,746.39 Crores (Wage Component 1,340.07 Crores, Material Component 7,863.37 Crores & Admin Component 542.95 Crores),whereas the total allocated budget under Mahatma Gandhi NREGS for the current Financial Year (FY-2025-26) is Rs. 86,000 cr. The fund release status and the pending dues position are dynamic and vary on a daily basis.

Mahatma Gandhi NREGS is a demand-driven wage employment scheme. Fund release to States/UTs is a continuous process and the Central Government is committed to making funds available to States/UTs for the implementation of the scheme as per the demand for work on the ground. The Ministry undertakes regular assessments of fund requirements based on demand and seeks additional funds from the Ministry of Finance as and when required for meeting the demand for work on the ground. In the FY 2025-26 (as on 08.12.2025), 99.81% of the eligible rural households have been offered employment against their demand.

(b)&(c): State/Union Territory (UT)-wise details of pending liabilities for Wage and Material component under Mahatma Gandhi NREGS as on 05.12.2025 are given at **Annexure**.

Annexure referred in reply to parts (b) &(c) of Rajya Sabha Unstarred Question No. 1589 dated 12.12.2025.

State/Union Territory ((UT)-wise details of pending liabilities for W Gandhi NREGS as on 05.12.2025		nder Mahatma
Sl. No.	State	Material	Wages
1.	Andhra Pradesh	560.16	402.93
2.	Arunachal Pradesh	144.37	17.45
3.	Assam	405.47	0.3
4.	Bihar	397.53	10.27
5.	Chhattisgarh	103.70	4.3
6.	Goa	0.43	0
7.	Gujarat	21.54	61.43
8.	Haryana	42.78	0.57
9.	Himachal Pradesh	68.60	1.99
10.	Jammu And Kashmir	192.71	11.35
11.	Jharkhand	298.60	5.9
12.	Karnataka	577.41	5.17
13.	Kerala	187.82	339.87
14.	Ladakh	3.01	0.46
15.	Madhya Pradesh	640.77	131.17
16.	Maharashtra	685.64	14.87
17.	Manipur	154.29	6.85
18.	Meghalaya	60.01	5.19
19.	Mizoram	0.25	13.25
20.	Nagaland	69.63	12.87
21.	Odisha	227.96	10.06
22.	Punjab	113.56	3.33
23.	Rajasthan	829.24	5.04
24.	Sikkim	2.46	0.06
25.	Tamil Nadu	624.04	220.13
26.	Telangana	207.57	1.38
27.	Tripura	144.28	1.19
28.	Uttar Pradesh	1047.70	33.18
29.	Uttarakhand	51.80	1.25
30.	West Bengal**	**	**
31.	Andaman And Nicobar	0.03	C
32.	Dn Haveli And Dd	0.01	1.29
33.	Lakshadweep	0.00	(
34.	Puducherry	0.00	16.99
	Total	*7863.37	1340.07

^{*} The pending liability of Material Component includes- the pending liability of FY 2025-26 (as per NREGASoft) and for FY 2024-25 (actual). There is no pendency for the previous year under Wage & Admin Components.

^{**}The proposal for upward revision of the Labour Budget for FY 2021-22 for the State of West Bengal was not approved by the Empowered Committee of the Department of Rural Development due to non-compliance with the directives issued by this Department. Subsequently, the release of funds to the State of West Bengal under the Mahatma Gandhi National Rural Employment Guarantee Scheme (Mahatma Gandhi NREGS) was also stopped with effect from 09.03.2022 by invoking the provisions of Section 27 of the Mahatma Gandhi National Rural Employment Guarantee Act, 2005, owing to continued non-compliance with the directives of the Central Government by the State. Therefore, as per NREGASoft, the pending liability pertaining to the State of West Bengal (as on 08.03.2022) stands ₹1457.22 crore under the wage component and ₹1607.68 crore under the material component. The admissibility of this liability is subject to verification by the Central Government.